

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIALBENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. JYOTI KUMAR TRIPATHI, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : IDBI Trusteeship Services Ltd.
Vs
Tuscan Consultants and Developers Pvt. Ltd.

MAIN PETITION NUMBER : CP(IB)/81(CHE)/2023
(IA/MA) APPLICATION NUMBERS

IA(IBC)/769(CHE)2024, IA(IBC)/414(CHE)2024

ORDER

IA(IBC)/769(CHE)2024

Present: Shri. Amir Bavani, Ld. Counsel for the Applicant.

This application has been filed to take on record 2nd Progress Report for the period from 18.10.2023 to 17.02.2024.

Report is taken on record subject to all just exceptions.

IA is **disposed of**.

IA(IBC)/414(CHE)2024

Present: Shri. Amir Bavani, Ld. Counsel for the Applicant.

Shri. Debopriyo Moulik, Ld. Counsel for the Respondent.

This application has been filed under Section 19(2) seeking co-operation from Respondent to submit details and relevant documents as detailed in page 117 to 119 of the application.

Ld. Counsel for Respondent seeks three weeks time to file the reply.

Even though 3 weeks time is given, it is the duty of the Respondent to provide the necessary details and documents as per the statutory provisions of IBC to the Resolution Professional.

The Respondent is directed to provide the necessary details to the RP which are available with him and meanwhile, submit a detailed reply.

List the matter for hearing on **27.05.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)**

vs